

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-525(PB)/2022

IN THE MATTER OF:

Chirag Jain & Ors. ... Petitioner/Applicant
v.
Imperia Structures Limited ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)

Order delivered on 31.08.2022

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (J)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Appearance not marked
For the Corporate Debtor : Appearance not marked

ORDER

Ld. Counsel for the Applicant is on VC and states that they had filed Affidavit of Service. Same is taken on record.

Ld. Counsel for the Corporate Debtor seeks time to file the reply.

We are inclined to allow filing of the reply.

Let the hard copies of the pleadings be filed by next date of hearing.

At request of Ld. Counsels for the parties, list the matter for physical hearing on 07.10.2022.


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)